

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 3081**

**TO BE ANSWERED ON THURSDAY, the 17<sup>th</sup> December, 2015**

**Voting by Overseas Electors**

3081. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has finalized the alternative options of voting by the overseas electors; and
- (b) if so, the details and the present status thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)**

(a) to (b): The proposal to allow the alternative options of voting by overseas electors in the form of (i) 'e-Postal Ballot System' which envisages making available blank postal ballot electronically to the NRI Voters and thereafter return of the same by normal post and (ii) 'proxy voting which would allow such voters to appoint a proxy after following certain formalities and exercise his franchise through the medium of the proxy so appointed, is under consideration of the Government.